

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 31/07/2017 AT 10.30 AM**

**PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI. S. VIJAYARAGHAVAN – MEMBER - TECHNICAL**

APPLICATION NUMBER :

PETITION NUMBER : CP/485/ (IB)/CB/2017

NAME OF THE PETITIONER(S) : MILESTONE REAL ESTATE FUND

NAME OF THE RESPONDENT(S) : LANDMARK HOUSING PROJECTS INDIA PVT LTD

UNDER SECTION : 7 RULE 4 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. *Suzana d Suzana*
Aashish Jain Luvia

Counsel for Petitioner

[Signature]

2. *Abdul Rahman,*
for M/s. Nathan And Assoc

Counsel for Respondent

[Signature]

ORDER

Counsel for both the parties present. Counsel for Respondent submitted that more time be granted for filing schedule of payment of the outstanding debt as claimed by the Petitioner. At request, time is enlarged with the condition to file the schedule of payment on or before the next date of hearing failing which an appropriate order will be passed. Put up on **07.08.2017 at 10.30 A.M.**

S. Vijayaraghavan

**(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)**

[Signature]
**(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)**